

# LOK SABHA DEBATES

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## LOK SABHA

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*Tuesday, April 24, 1990/Vaisakha 4, 1912  
(Saka)*

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*The Lok Sabha met at four minutes past  
Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

### INTRODUCTION OF NEW MINISTERS

[*English*]

MR. SPEAKER: Shri Upendra.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of the Prime Minister, I have pleasure in introducing to you and through you to the House, my colleagues:—

(1) Shri Ram Pujan Patel, Minister of State in the Ministry of Food and Civil Supplies;

(2) Shri Arangil Sreedharan, Minister of State in the Ministry of Commerce.

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11.04 1/2 hrs.

### ORAL ANSWERS TO QUESTIONS

[*Translation*]

#### Construction of Sak Dam

\*574. SHRI HEERA BHAI: Will the Minister of ENERGY be pleased to state:

(a) whether Government proposed to construct Sak Dam on Unnas river between tehsil Khushalgarh and Bagidora in district Banswara in Rajasthan;

(b) if so, whether a number of villages are going to be submerged due to the construction of said dam;

(c) if so, the number of such villages;

(d) whether there is any scheme to give compensation to the affected villages; and

(e) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No proposal for construction of Sak Dam on Unnas river between tehsil Kushalgarh and Bagidora in district Banswara in Rajasthan has been received for techno-economic clearance in Central Electricity Authority.

(b) to (e). Does not arise.

SHRI GULAB CHAND KATARIA: Mr. Heera Bhai does not want to ask anything further. I would like to ask a question. Will the hon. Minister be pleased to state whether construction work can be commenced without sanction and clearance by you?

SHRI ARIF MOHAMMAD KHAN: Sir, if there is any proposal in connection with the power generation, it will naturally come to Central Electricity Authority for its clearance. As I have already stated in my main reply that no such proposal has been received from Rajasthan Government. But according to the information received from Rajasthan Government, they had conducted a survey for constructing a dam on Unnas river. But they have to settle many connected issues in

consultation with Gujarat Government. They have not been able to discuss the matter with the Gujarat Government. Rajasthan Government has, therefore not taken any decision with regard to construction of this dam so far.

**SHRI DAU DAYAL JOSHI:** Is it a fact that a proposal in this regard was received by the Planning Commission and it has been sent back to Rajasthan Government asking for more details?

I would request the hon'ble Minister to collect the necessary information in this regard and inform the House about it. It is quite necessary because it is in tribal area where the people are living below poverty line. If this plan is implemented through your initiative, the condition of these poor people can be improved. You should, therefore take it seriously.

**SHRI ARIF MOHAMMAD KHAN:** Sir, even if this proposal was sent to the Planning Commission, it will naturally come to the Central Electricity Authority as it deals with power generation. They must have not received any such proposal and Rajasthan Government has also informed us that there are certain inter-state issues involving Gujarat Government, which have not so far been settled. Rajasthan Government has not taken any decision with regard to construction of this dam so far. In view of above the question of clearance of the project does not arise.

#### Contract for Oil drilling by O.N.G.C.

\*575. **SHRI JANARDAN TIWARI:**  
**SHRI RAM PRASAD**  
**CHAUDHARY:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission (ONGC) has since awarded the contracts of conducting survey and shot hole drilling;

(b) if so, the agencies to whom contracts

were awarded; and

(c) whether the agencies to whom contracts were awarded were the lowest tenderers, and technically best out of all those quoted?

[English]

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY):** (a) Yes, Sir.

(b) A statement is laid on the table of the Sabha.

(c) Excepting for the work covered under Inter-Government protocols, ONGC have awarded contracts to those agencies whose offers were technically acceptable and at the lowest available rates.

#### STATEMENT

##### I. SEISMIC SURVEYS

(a) *Foreign Firms*

M/s. GECO, Norway

(b) *Joint Venture Cos.*

(i) M/s. Amtek Geophysical Pvt. Ltd., Hyderabad

(ii) M/s. Petty Ray Geophysical Pvt. Ltd., New Delhi

(iii) M/s. Sanpra Geophysical Pvt. Ltd., New Delhi

(iv) M/s. CGG Pan India Pvt. Ltd., New Delhi

(v) M/s. Selan Exploration Technology Pvt. Ltd., New Delhi.

(vi) M/s. Alpha Geo Pvt. Ltd., Hyderabad

(c) *Under Inter Government Protocol*